

of licensees issued.

Constant efforts are made to complete action against such firms who have been issued Show Cause Notices and this may result even in their debarment apart from, fiscal penalty under the Foreign Trade (Development and Regulation) Act, 1992.

Production and export of FCV Tobacco

2579. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of COMMERCE be pleased to state:

(a) the quantity of Flue Cured Virginia Tobacco produced during the last year;

(b) the amount of Flue Cured Virginia Tobacco that was purchased by the domestic cigarette manufacturing companies;

(c) the quantity of Flue Cured Virginia Tobacco that was proposed to be exported during the current year;

(d) the amount of FCV Tobacco that was actually exported;

(e) the likely date by which the balance quantity will be exported?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED). (a) A quantity of 166.28 Mkgs. i. e., 132.78 Mkgs. in A. P. and 33.50 M. kgs. in Karnataka was produced in 1992.

(b) 45.54 M. kgs was purchased directly by the domestic cigarette manufacturers on the auction floors in 1992 Andhra auctions. 8.66 M. kgs was purchased by

the domestic cigarette manufacturers directly in the 1991-92 Karnataka auctions.

(c) to (e). As against a target of 55,000 tonnes to be exported during 1992-93, a quantity of 51.758 MTs of FCV tobacco was exported during April, 1992 to February, 1993.

[Translation]

Recovery of sales tax from Business house

2580. SHRI PHOOL CHAND VERMA: SHRI B. L. SHARMA PREM:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have to recover Central Sales Taxes amounting to crores of rupees from different organisations/business houses;

(b) if so, the collectorate-wise outstanding amount to be recovered by the Government; and

(c) the action being taken by the Government to recover the said amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASEKHAR MURTHY): (a) to (c). Central Sales Tax is assessed, collected and retained by the concerned States themselves. Therefore the question of recovery of any outstanding amount of this tax by the Union Government does not arise.

[English]

National Commission on Labour

2581. SHRI SANDIPAN BHAIWAN THORAT: Will the Minister of LABOUR be pleased to state: